

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

NOTIFICATION No.10/2020-RC, DATED 20.02.2020

Applications are invited through **ONLINE** for General Recruitment to 87 posts of Civil Judge in the Telangana State Judicial Service, comprising of 70 vacancies to be filled under Direct Recruitment, and 17 vacancies to be filled under Recruitment by Transfer. The application will be available in the official website of the High Court "tshc.gov.in" **FROM 13.03.2020 to 13.04.2020**. **The Last date for submission of Online Application is 13.04.2020 upto 11.59 p.m.** The Hand written / Typed / Photostat copy / Printed Application Form will not be entertained either directly or by Post or by Courier or in person.

As per the revised pay scales which came into effect from 1.1.2006, the Scale of Pay of the post of Civil Judge is Rs.27,700/- to Rs.44,770/-.

The Abstract of vacancies is detailed here under.

I.VACANCY POSITION:

ABSTRACT

Breakup of Vacancies under Direct Recruitment :

Open Competition	= 31 (11W)
Open Competition (ORTHOPAEDICALLY HANDICAPPED) (Lower portion of the Body)	= 01
Socially And Educationally Backward Class(GROUP-A)	= 06(2W)
Socially And Educationally Backward Class(GROUP-B)	= 08(4W)
Socially And Educationally Backward Class(GROUP-C)	= 01
Socially And Educationally Backward Class(GROUP-D)	= 05(2W)
Socially And Educationally Backward Class(GROUP-E)	= 03(1W)
Scheduled Caste	= 10 (3W)
Scheduled Tribe	= 05(3W)

TOTAL 70 (26W)

Breakup of Vacancies under Recruitment by Transfer:

Open Competition	= 13
Scheduled Caste	= 03 (1W)
Scheduled Tribe	= 01(W)

TOTAL 17 (2W)

Contd....2

Important Dates

DETAILS	DATES
Starting Date for submission of online Application.	13.03.2020
Closing Date for Submission of online Application.	13.04.2020
Date for conducting Screening Test (computer based Test).	03.05.2020 (Time of Screening Test will be mentioned in the Hall Ticket)
Download of Hall Tickets for Screening Test.	23.04.2020
Placing of Question Paper and Preliminary Key/Response Sheets in the website of the High Court.	07.05.2020
Written objections on Preliminary Key, if any, to be submitted to the Registrar (Recruitment), High Court for the State of Telangana, Hyderabad - 500066, in-person/ Speed Post/Courier.	Upto 22.05.2020

Note: The above mentioned dates may be changed if situation warrants.

II. RESERVATION:

- 1) The recruitment shall be subject to the Rule of reservation in favour of the candidates belonging to S.C., S.T., Socially And Educationally Backward Class, Women and Physically Handicapped {Orthopaedically Handicapped(lower portion of the body)} as per the Telangana State Judicial (Service & Cadre) Rules 2017. The reservation in respect of BC-E category shall be subject to the result of Civil Appeal Nos. 2628-2637 of 2010, on the file of the Hon'ble Supreme Court of India.
- 2) The reserved group candidates whose caste is not recognized in the State of Telangana as socially and educationally backward class, Scheduled Caste and Scheduled Tribe as per the Telangana State and Subordinate Rules, will be treated as OC candidates.
- 3) The High Court reserves the right, either to increase or decrease the number of vacancies after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

III. AGE & QUALIFICATIONS:

Only those candidates who possess the qualifications prescribed under Telangana State Judicial (Service & Cadre) Rules 2017 and as per subsequent amendments issued to the said rules, vide G.O.Ms.No.3, Law (LA&J-SPL.B) Department, dated 06.1.2020, shall be eligible to apply.

a) DIRECT RECRUITMENT:

A person to be appointed to the category of Civil Judge -

- (I) Must possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission and enrolled in the Bar Council of Telangana or in the Bar Council of any other State.

(and)

Must have been practicing as an Advocate or Pleader in any Court for a period of not less than 3 years on the date of Notification for recruitment to the post.

(and)

Must have attained the age of 25 years and must not have attained the age of 35 years in the case of OC Category and 40 years in the case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class as on the 1st day of July of the year (i.e. as on 01.07.2020) in which the Notification for selection to the post is made.

(or)

- (II)(a) Must be a Law Graduate possessing a Degree in Law from a recognized University as mentioned in Clause (I) above, who is eligible to be enrolled as an Advocate and who has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories and has not enrolled as an Advocate. To fall into this category, candidate must have obtained Degree of Law within a period of three years prior to the date of Notification.

(and)

- (b) Must have attained the age of 23 years and must not have completed the age of 26 years as on the 1st day of July of the year (i.e. as on 01.07.2020) in which the Notification for selection to the post is made. The upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

(or)

- (III) Persons who have enrolled as an Advocate, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge, under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria.

Candidate must have good character and is free from any infirmity which renders him/her unfit for such appointment.

No person is eligible for appointment to the posts of Civil Judge, if he/she

1. is not a citizen of India;
2. is dismissed from service by any High Court, Government and Statutory or Local Authority;

3. convicted of an offence involving moral turpitude;
4. is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it;
5. directly or indirectly influences the recruitment authority by any means for his candidature;
6. has more than one living spouse;
7. marries knowingly a person having a spouse;
8. is arrested in connection with any crime involving moral turpitude.

All the candidates applying for the posts of Civil Judge under direct recruitment and recruitment by transfer, must be able to read and write the Telugu language.

b) RECRUITMENT BY TRANSFER:

A person to be appointed to the category of Civil Judge under this category:

- i) Must hold a Degree in Law awarded by any University established by Law in India or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India and,
- ii) Has not completed forty eight years of age as on the 1st day of July of the year in which the Notification for selection to the post is made. (i.e. as on 01.07.2020)

A person to be appointed in this category must maintain good character and conduct in the entire service.

Provided that no person who is facing disciplinary proceedings / criminal proceedings or under suspension from service or has undergone any punishment or is undergoing punishment for any irregularity in discharge of his/her duties shall be eligible for appointment by recruitment by transfer.

Eligible categories to apply under Recruitment by Transfer:

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officer, Court Masters, Personal Secretaries to Hon'ble Judges, Personal Secretaries to Registrars, Translators and Deputy Section Officers, Overseer, Assistant Section Officers, Computer Operators, Assistant Librarian, U.D.Stenos, Assistants, Readers and Examiners, Telex Operator, Telephone Operator, Typists and Copyists of the High Court for the State of Telangana, Hyderabad.
- ii) Chief Administrative Officers, Senior Superintendents, Superintendents, Stenographers Grade-I, II & III, Senior Assistants, Junior Assistants and Typists of the Judicial Ministerial Service of the State of Telangana;
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II; of Prosecution Services of the State of Telangana;

- iv) Section Officers in the Law Department of Secretariat of the State of Telangana;
- v) Section Officers in the Legislature Department of the State of Telangana; and
- vi) Managers of the Offices of the Advocate General; Government Pleaders and Public Prosecutors of the State of Telangana;

Provided further that no person shall be eligible for appointment to the category under direct recruitment or recruitment by transfer if:

1. is not a citizen of India;
2. is dismissed from service by any High Court, Government and Statutory or Local Authority;
3. convicted of an offence involving moral turpitude;
4. is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it;
5. directly or indirectly influences the recruitment authority by any means for his candidature;
6. has more than one living spouse;
7. marries knowingly a person having a spouse;
8. is arrested in connection with any crime involving moral turpitude.

All the candidates applying for the posts of Civil Judge under direct recruitment and recruitment by transfer, must be able to read and write the Telugu language.

IV. RELAXATION OF AGE LIMIT IN RESPECT OF CANDIDATES BELONGING TO ORTHOPAEDICALLY HANDICAPPED CATEGORY AND DEFENCE SERVICES:

The upper age limit of 35 years is relaxable by 10 years in respect of Physically Handicapped persons [Orthopaedically Handicapped (Lower portion of the body)] as per the Telangana State Judicial (Service & Cadre) Rules, 2017.

In case of an applicant who served in the defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him/her in the defence service, shall be excluded in computing the age, for appointment by direct recruitment.

V. SCHEME OF EXAMINATION, MINIMUM MARKS AND SYLLABUS:

The process of selection shall comprise of,

- a) For the purpose of short-listing the candidates, the High Court will conduct Screening Test (Computer Based Test) for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours. The Venue and Time will be mentioned in the Hall Ticket to be downloaded by the applicant at appropriate point of time.

The candidates who secure 40% and above marks in the screening test will be short listed in the ratio of 1:10 of the available vacancies, for calling for a written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit of the candidates, as the screening test is conducted for the purpose of short listing the candidates.

- b) Written Examination consisting of the following three (3) papers will be held.
- i) Civil Law,
 - ii) Criminal Law and
 - iii) English (Translation, Essay Writing and Grammar Vocabulary) test. (The translation test shall be for 30 marks and the essay writing shall be for 70 marks, and the essay writing test shall be on Legal subjects only. Translation has to be made from English language to either Hindi or Telugu language only. A candidate must qualify in Paper III (English) by securing 40% qualifying marks. The marks secured in Paper III are not counted to determine merit).

Each paper shall carry 100 marks. The duration of each paper is three (3) hours.

The Questions in the examinations shall be answered only in English (except translation test).

In the selection process (Screening test, Written Examination and Viva-Voce), the proficiency and knowledge of applicants will be tested in the following:

Civil Laws:

- 1) Code of Civil Procedure, 1908.
- 2) Indian Contract Act, 1872.
- 3) Hindu Marriage Act 1955.
- 4) Hindu Succession Act 1956.
- 5) Indian Easements Act 1882.
- 6) Specific Relief Act 1963.
- 7) Limitation Act 1963.
- 8) Transfer of Property Act 1882.
- 9) Civil Rules of Practice.
- 10) Registration Act 1908, and Indian Stamp Act 1899.
- 11) A.P.Land Encroachment Act, 1905.
- 12) Andhra Pradesh Buildings (Lease, Rent & Eviction) Control Act 1960, and
- 13) Indian Evidence Act,1872.

CRIMINAL LAWS:

- 1) Code of Criminal Procedure, 1973.
- 2) Indian Penal Code, 1860.
- 3) Indian Evidence Act, 1872.

- 4) Negotiable Instruments Act, 1881.
- 5) Protection of Women from Domestic Violence Act, 2005.
- 6) Criminal Rules of Practice.
- 7) A.P. Excise Act, 1968.
- 8) A.P. Gaming Act, 1974.
- 9) Juvenile Justice (Care and Protection of Children) Act.

VI. Minimum Marks to be secured in the Written Examination to qualify for Viva-Voce:

The candidate applying for being appointed under direct recruitment or by transfer who secures not less than 60% of marks in Papers I and II each in the written examination shall be eligible for viva voce carrying 50 marks.

The Scheduled Castes and Scheduled Tribes candidates who secure not less than 50% marks in Papers I and II each in the written examination shall be eligible for the viva-voce carrying 50 marks.

From among the candidates qualified and eligible, the High Court shall call the candidates for viva-voce in the ratio of 1:3 proportionate to the vacancies notified.

Further if more than one candidate secures same cut off marks, all such candidates shall be called upon to appear for viva-voce.

The final selection of the candidates is based on the aggregate marks obtained in written examination and viva-voce.

VII. Viva-Voce:

Viva-Voce, shall carry 50 marks. Any candidate who remains absent for the Viva-Voce shall be deemed to have been disqualified for selection. (The object of Viva-Voce is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.)

VIII. MERIT LIST:

After result of written examination is announced, qualified candidates in the ratio of 1:3 proportionate to the vacancies notified in the respective categories shall be called for Viva-Voce.

Provided that if there are more than one candidate who have secured same cut off marks, for maintaining the ratio of 1:3, all such candidates shall be called upon to appear for Viva-Voce.

No TA and DA will be paid to any of the candidates appearing for Screening Test/Written Examination/Viva-Voce.

IX. a) Application Processing fee/Examination fee:

The applicants who belong to OC/BC categories have to pay an amount of Rs.1,000/- (Rupees One Thousand only) towards Online Application processing fee/Examination fee, whereas the applicants belonging to SC/ST categories have to pay Rs.500/- (Rupees Five Hundred only) towards Online Application processing fee/Examination fee.

Applicants belonging to SCs/STs, hailing from other than the State of Telangana have to pay Rs.1000/- (Rupees One Thousand only) instead of Rs.500/- (Rupees Five Hundred only) towards Online Application processing fee/Examination fee, unless the caste to which they belong, is recognized as Scheduled Caste or Scheduled Tribe, as the case may be, by the Government of Telangana.

b) The procedure for submission of Online Application (User Guide), mode of payment of Application processing fee/Examination fee and Instructions to the candidates will be made available in the Official Website of the High Court.

A computer based "Mock Test" will be made available in the official website of the High Court "tshc.gov.in", for the sake of practice purpose to the candidates.

X. EXAMINATION CENTRES :


Computer Based Test (Screening Test) will be held in the following Centres and candidates have to opt for any three (3) centres in the order of preference for their allotment. However, the High Court reserves the right to allot candidates to any centre other than the centre chosen by the applicant or to abolish/create a new centre for administrative reasons. Request for change of the centre will not be entertained.

- i) Hyderabad
- ii) Warangal
- iii) Karimnagar
- iv) Khammam

After declaration of Screening Test results, written examination will be held at the venue to be specified by the High Court separately.

Note: If any of the candidate suppresses any information/furnishes any false information in his/her application form and the same is detected at any later stage i.e. during the stage of conducting of examinations, selection and appointment to the post, action will be taken against such candidate in accordance with Law.

Mere selection does not confer any right on a candidate and his/her appointment shall be subject to verification of antecedents.



**REGISTRAR (ADMINISTRATION)
FAC.REGISTRAR (RECRUITMENT),
HIGH COURT FOR THE STATE OF TELANGANA,
HYDERABAD.**